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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 26/NCLT/AHM/2017
Gujarat High Court CA no. 540/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017**

Name of the Company: Heena Electrozone Pvt. Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VAIBHAVI PARIKH	ADVOCATE	PETITIONER	
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2.

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Proof of publication filed.

Proof of service of notice on statutory authorities filed.

Representation of official Liquidator filed.

Office of the Regional Director wrote a letter to the Assistant Solicitor General requesting him to appear before this Tribunal and seek extension of two weeks time to file representation of Regional Director marking a copy to this Tribunal. But none appeared on behalf of Regional Director before this Tribunal.

Learned Counsel for petitioner requested time.

List the matter on 05.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of May, 2017.